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- PA System.
 - LAN and EDI System.
 - Public Convenience
 - Parking.
 - Quarantine facilities.
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Enactment of new Police Act

361. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any final decision regarding enactment of new Police Act to replace the 158 years old Police Act, 1861;
- (b) if so, the details thereof;
- (c) the reasons for the delay in enacting a new Act when there is a model Act which was drafted by an Expert Committee constituted by Government itself;
- (d) whether Government has received any inputs to include in the proposed draft Police Act which was drafted in the year 2006; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) Government had constituted a Committee to review the recommendations of the previous Commissions and Committees set up on Police Reforms in December 2004. The Committee was mandated to shortlist the recommendations which had not been implemented or partially implemented. The Committee submitted its report in March 2005. One of the recommendations of the Committee pertained to enactment of a New Police Act to replace the Police Act of 1861. The Ministry of Home Affairs set up an Expert Committee, Chaired by Dr. Soli Sorabjee, to draft a new Model Police Act in September 2005. The Committee submitted a Model Police Act on 30.10.2006 after extensive consultations. A copy of the same was sent to State Governments on 31.10.2006 with the request to frame a new State Police Act or amend the existing Act on the basis of the Model Police Act, 2006.

Further, "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State

Governments to formulate new Police Act or amend their existing Act on the lines of draft Model Police Act prepared by the Central Government.

Communal incidents in Uttar Pradesh

362. SHRI B. K. HARIPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Communal incidents in Uttar Pradesh have increased 47 per cent between 2014 to 2017; and

(b) if so, the details thereof and the total incidents reported in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) "Public Order" and "Police" are State subjects as per the provisions of the Constitution. The responsibility of maintaining law and order and maintaining relevant data, including data regarding communal incidents, rests primarily with the respective State Governments. Accordingly, the information has been sought from the Government of Uttar Pradesh. National Crime Records Bureau does not maintain such data.

Review meeting to assess implementation of Andhra Pradesh Reorganisation Act

363. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has held any review meeting recently to assess the implementation of Andhra Pradesh Reorganisation Act, 2014;

(b) if so, the details thereof;

(c) whether Government will make earnest efforts to implement the provisions of Andhra Pradesh Reorganisation Act, 2014 in true letter and spirit; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Ministry of Home Affairs reviews the progress of implementation of the Andhra Pradesh Reorganisation Act, 2014 on a regular basis with the Ministries/Departments concerned as well as Governments of Andhra Pradesh and Telangana. Last such review meeting was held on 15.10.2018. Next